

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2745/1997

New Delhi this the 24th day of November, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

(2)

P. Muraleedharan
S/O Shri V. S. Wariyar,
Desk Officer (Under suspension),
Department of Telecommunications,
Sanchar Bhawan, New Delhi,
R/O I-85, Sarojini Nagar,
New Delhi-110023. Applicant

(Applicant in person)

-Versus-

1. Union of India through
Secretary, Department of
Telecommunications,
Sanchar Bhawan,
New Delhi.
2. Ministry of Communications through
Secretary, Department of
Telecommunications, Sanchar Bhawan,
New Delhi.
3. Secretary to the Govt. of India,
Department of Telecommunications,
Sanchar Bhawan, Respondents
New Delhi.

O R D E R (ORAL)

Shri Justice K. M. Agarwal

Heard the applicant in person.

By this application, the applicant is challenging the suspension order dated 26.8.1996. We are of the view that the suspension order cannot be quashed merely because the applicant thinks that the charges are misconceived. He may face the departmental enquiry and assert what he has asserted

[Signature]

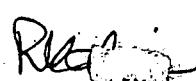
(3)

before us, and if ultimately, he is not satisfied with the result of the enquiry proceedings, he has the usual remedies and thereafter the doors of this Tribunal are also open to him.

3. It was further argued by the applicant that since the date of his suspension, there has been no progress in the enquiry proceedings. In this context we may direct the respondents to expeditiously deal with the enquiry proceedings and as far as possible, to conclude the same within a period of one year from the date of receipt of this order, provided that the applicant cooperates with the enquiry and does not obstruct or delay the enquiry proceedings unnecessarily.

4. Subject to observations aforesaid, this O.A. is hereby summarily dismissed.


(K. M. Agarwal)
Chairman


(R. K. Ahuja)
Member (A)

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